

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 14.09.2022

Misc. Application No. 735 of 2022
And
Misc. Application No. 736 of 2022
And
Appeal No. 462 of 2022

Paramjitsingh C. Panesar
Karta of Paramjit C. Panesar HUFAppellant

Versus

Securities & Exchange Board of India ... Respondent

With
Appeal No. 703 of 2021

Surenderkaur Paramjeet PanesarAppellant

Versus

Securities & Exchange Board of India ... Respondent

With
Appeal No. 704 of 2021

Paramjitsingh C. PanesarAppellant

Versus

Securities & Exchange Board of India ... Respondent

With
Appeal No. 705 of 2021

Satnamsingh Panesar
Karta of Satnamsingh Panesar HUFAppellant

Versus

Securities & Exchange Board of India ... Respondent

With
Appeal No. 706 of 2021

Priya Kamal KatariaAppellant

Versus

Securities & Exchange Board of India ... Respondent

**With
Appeal No. 707 of 2021**

Avtarkaur S. Panesar

....Appellant

Versus

Securities & Exchange Board of India

... Respondent

Mr. Prakash Shah, Advocate with Mr. Kushal Shah, CA i/b Prakash Shah and Associates for the Appellants.

Mr. Manish Chhangani, Advocate with Ms. Samreen Fatima, Advocate i/b The Law Point for the Respondent.

ORDER :

1. Three weeks' time is allowed to the appellant to file rejoinder in appeal no. 462 of 2022. List on October 10, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

14.09.2022
PTM